

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No. 228 - IA/1088(AHM)2023
In
CP(IB) 409 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Skystep trading Ltd
V/s
Tradohub B2B Ltd

.....Applicant

.....Respondent

Order delivered on 08/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sachin Sinha, Liquidator
For the Respondent : Mr. Sudhir Dash, PCA for R-2

ORDER

Respondent no. 2 has now filed reply vide inward diary No. 2836 on 04.04.2024, the same is taken on record. Mr. Sudhir Dash, PCA for R-2 has submits that Rs. 2,00,000/- has been paid by R-2, as per chart given by Applicant at page – 9 of the petition, remaining amount of Rs. 1,71,338/- amount is left from R-2. The applicant in person submits that R-1 has made entire amount and nothing survives claim against the R-1. However, R-3 has not paid.

Further, it was lapse on the part of applicant for not providing details of the R-1 and R-3 to registry well in time due to which bailable warrant could not be issued against the R-3. Today, no one is present on behalf of R-3.

Since, the applicant has stated that entire amount has been paid by R-1. Therefore, no further order for bailable warrant is required. The order already issued stand withdrawn qua R-1.

Re-list on 02.07.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)